

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHENNAI BENCH**

**OA/310/00510/2018**

**Dated Wednesday the 18<sup>th</sup> day of April Two Thousand Eighteen**

**PRESENT**

**HON'BLE SMT. B. BHAMATHI, Member (A)**

R.Ganesan,  
Son of S. Rettinasamy,  
Aged 70 years,  
New No. 9, 1<sup>st</sup> Cross Street,  
Kalaimagal Nagar,  
Ekkatuthangal,  
Chennai 600032. ....Applicant

By Advocate M/s. Balan Haridas

Vs

- 1.Union of India,  
rep by its Director General of Works,  
Central Public Works Department,  
Nirman Bhavan, New Delhi.
- 2.Superintending Engineer (Electrical),  
Mumbai Central Electrical Circle,  
Central Public Works Department,  
2<sup>nd</sup> Floor, New COO Building,  
No. 48, New Marine Lines,  
VT Road, Mumbai 400020.
- 3.Superintending Engineer (Central),  
Mumbai Central Division,  
Central Public Works Department,  
Nirman Sadan,  
3<sup>rd</sup> Floor, Sector 1,  
CGS Colony, Kane Nagar,  
Antop Hill, Mumbai 400037.
- 4.Airport Director,  
Airport Authority of India,  
Meenambakkam,  
Chennai 600027. ....Respondents

By Advocate Mr. K. Rajendran

**ORAL ORDER**

**(Pronounced by Hon'ble Smt. B. Bhamathi, Member(A))**

Heard. The applicant has filed this OA under section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

*“i. to declare the action of the respondents in not shifting date of absorption of the applicant as 23.01.1981 and granting pension to the applicant as illegal, arbitrary and contrary to law.*

*ii. consequently direct the 1<sup>st</sup> and 2<sup>nd</sup> respondent to shift the date of absorption of the applicant in the 4<sup>th</sup> respondent as 23.01.1981 and sanction the pension with effect from the date when the same had been extended to the employees who had filed WP No. 39431 to 39434 of 2005 and*

*iii. pass such other orders or directions as this Hon'ble Tribunal think fit in the circumstances of the case.”*

2. It is submitted that the applicant initially joined the Central Public Works Department under the 2<sup>nd</sup> respondent in the year 1971 as Junior Engineer (Electrical). On formation of Airports Authority of India, he was deputed to the Airports Authority of India, Mumbai in the year 1973 and was permanently absorbed with effect from 01.09.1977. Thereafter, he was transferred to the 4<sup>th</sup> respondent office during the year 2000 and as such he retired as General Manager Engineering (Electrical). He made a representation on 25.01.2018 and requested shifting of the date of absorption in the Airports Authority of India to enable completion of 10 years of service for grant of pensionary benefits. The representation is still pending for consideration. Learned counsel for the applicant submits that the applicant would be satisfied if the 1<sup>st</sup> respondent is directed to consider

the representation within a time limit to be stipulated by this Tribunal.

3. Mr. K. Rajendran takes notice for the respondents.
4. To meet the ends of justice and without going into the merits of the case, I deem it appropriate to direct the 1<sup>st</sup> respondent to consider the representation of the applicant dt. 25.01.2018 in accordance with law and pass a reasoned and speaking order within a period of 12 weeks from the date of receipt of a certified copy of this order.
5. OA is disposed of with the above direction at the admission stage.

**(B. Bhamathi)**  
**Member(A)**  
**18.04.2018**

SKSI